

(2018) 01 MAD CK 0316

In the Madras High Court

Case No : 23244 of 2017?and?W M P (MD) Nos 19543 and 19544 of 2017

Arun

APPELLANT

Vs

The Director General of Police & Ors

RESPONDENT

Date of Decision : 11-01-2018

Acts Referred:

Citation : (2018) 01 MAD CK 0316

Hon'ble Judges : G.R.Swaminathan

Bench : Single Bench

Advocate : C.Ramesh, B.Pugalendhi, A.K.Bhaskarapandian

Final Decision : Disposed Off

Judgement

1. The Chairman, Tamil Nadu Uniformed Services Recruitment Board, Chennai - 2, issued notification dated 23.01.2017 inviting applications for the post of Police Constables - Grade II, Jail Warders - Grade II and Fireman, 2017.
2. The petitioner herein was eligible to apply for the said post. He made applications. He was issued with the hall ticket. He took part in the selection process. However, he was disqualified on the ground that he was having a defective vision. As per the relevant rules, he must be ready to undergo a second medical examination. In this case, the writ petitioner was not willing for such an examination. Therefore, he was denied employment. An order to this effect was issued on 23.11.2017. This is under challenge in this writ petition.
3. The learned counsel for the writ petitioner would submit that now the petitioner is ready and willing for second medical examination.
4. The respondents are directed to convene a second Medical Board for

subjecting the writ petitioner for examination and pass appropriate order

declaring the result of the said medical examination. This exercise shall be completed on or before 15.03.2018.

5. This writ petition is disposed of accordingly. No costs. Consequently, connected miscellaneous petitions are closed.